

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A.No.2239/93

New Delhi, this the 16th Day of August, 1994.

HON'BLE SHRI P.T.THIRUVENGADAM MEMBER(A)

Gandi Bai widow of Shri  
NK Net Ram r/o S-505,  
School Block, Shakarpur,  
New Delhi.

2. Satish Kumar s/o  
late Shri NK Netram,  
S-505, School Block,  
Shakarpur, New Delhi.

..Applicants.

(By Advocate Shri AK Bhardwaj)

Vs.

1. Union of India, through:  
the General Manager,  
Western Railway,  
Church Gate, Bombay.

2. The Divl.Security Commissioner,  
Rly. Protection Force,  
Kothi Compound, Western Rly.,  
Rajkot (Gujarat)

..Respondents.

(By Advocate Shri HK Gangwani)

ORDER

HON'BLE SHRI P.T.THIRUVENGADAM MEMBER(A)

At the outset ~~the~~ objection taken by the respondents in the reply filed has to be gone into. It has been mentioned that Shri Netram on whose death the cause of action has arisen, was working as senior rakshak under the administrative control of Railway Protection Force which is considered as an armed force of the Union of India and, therefore, the application is outside the jurisdiction of this Tribunal. This objection is valid since as per Railway Protection Force Act as modified by Act No.60 of 1985, Railway Protection Force is now treated as armed force of the Union. Accordingly this O.A. is dismissed as being outside jurisdiction of this Tribunal. The applicant is at liberty to pursue his application at the appropriate forum.

P.J.25

(P.T.THIRUVENGADAM)

Member(A)

'M'